## **HIGH COURT OF SIKKIM**

Record of proceedings

## I.A. No.01/2025 IN MAC App. No. 01/2025 (Filing No.)

THE BRANCH MANAGER, CHOLAMANDALAM
MS GENERAL INSURANCE COMPANY & ANR. ......

..... APPLICANTS

**VERSUS** 

MINA KUMARI PRADHAN & ORS.

..... RESPONDENTS

Date: 08.07.2025

CORAM:

## HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Applicants : Mr. Nirankush Dahal, Advocate.

For Respondent: Ms. Dikcha Thapa, Advocate (On behalf of Ms.

Nos.1 to 3. Lidya Pradhan, Advocate.

For Respondent: None.

Nos. 4 & 5.

. . . . . .

- 1. Although response to the application for condonation of delay has been filed by the respondent nos. 1 to 3, the learned counsel appearing on behalf of the learned Advocate on record for the respondent nos. 1 to 3 seeks an adjournment on the ground that the learned Advocate on record is ill. Not objected by the learned counsel for the applicants.
- **2.** List on 18.08.2025.

Judge